

of the Director of Revenue Intelligence in which certain facts were brought out about the BOAC gold. I would like to know whether that is also being laid on the Table.

MR. SPEAKER : We will first see whether it is there or not. After verification we shall see about it.

#### NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

SHRI P. C. SETHI : Sir, on behalf of Shri Shinde, I beg to lay on the Table :—

- (1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 ;—

(i) The Madhya Pradesh Rice Procurement (levy) Second Amendment Order, 1969 published in Notification No. G. S. R. 797 (English version) and G. S. R. 801 (Hindi version) in Gazette of India dated the 15th March, 1969.

(ii) The Bihar Roller Mill Wheat Products (Price Control) Order 1969 published in Notification No. G. S. R. 798 in Gazette of India dated the 15th March, 1969 (Hindi version).

(iii) The Roller Mill Wheat Products (Price Control) Amendment Order, 1969 published in Notification No. G. S. R. 799 in Gazette of India dated the 15th March, 1969 (Hindi Version). [*Placed in Library See No. LT-596,69.*]

- (2) A copy each of the following Notifications under section 12A of the Essential Commodities Act, 1955 :—

(i) G. S. R. 796 (English version) and G. S. R. 800 (Hindi version) published in Gazette of India dated the 15th March, 1969 making certain amendments to Notification No. G. S. R. 1842 dated the 24th December, 1964,

(ii) G.S.R. 847 (English version) and G. S. R. 848 (Hindi version) published in Gazette of India dated the 22nd March, 1969 making certain amendments to Notification No. G. S. R. 1842 dated the 24th December, 1964. [*Placed in Library. See No. LT-597/69.*]

#### ARMS (AMENDMENT) RULES.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDHYA CHARAN SHUKLA) : I beg to lay on the Table a copy of the Arms (Amendment) Rules, 1969 published in Notification No. G. S. R. 767 in Gazette of India dated the 15th March, 1969, (Hindi version) under sub-section (3) of section 44 of the Arms Act, 1959. [*Placed in Library See No.LT-598/69.*]

#### INDIAN TELEGRAPH (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : I beg to lay on the Table a copy of the Indian Telegraph (Sixth Amendment) Rules, 1969, published in Notification No. G. S. R. 536 (English version) and G. S. R. 537 (Hindi version) in Gazette of India dated the 8th March, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See LT-599/69.*]

---

#### PRESIDENT'S ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table following nine Bills passed by the House of Parliament during the current session and assented to by the President since a report was last made to the Houses on the 28th March, 1969 :—

- (1) The Armed Forces (Special Powers) Continuance Bill, 1969.  
(2) The Appropriation Bill, 1969.